GOVERNMENT DUES

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S No.		Claim amt RS.	Claim admitted inRs.	Nature of claim	Date of claim recd	Recd by		pHYSICAL copy recd	Attachments if any
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1	Employees State Insurance Corporation	190731	127081	Contribution due on the wages paid to employees and also the interest and damages levied for delay in payment of contribution		<u>sr</u> ernakulam	<u>o-</u> @esic.nic.i 1	211221	1) 211221 filed as per CIRP rejected. 2)Form C,Annexure A,Copies of the demand notices,Copy of ID cardetcc
		190731	127081						
2	PF	8228606	8228606 (provisionally accepted subject to receipt of relevant information)						Did not file claim form as per IBBI(Liquidation Process) Regulations, 2016. They have filed the claim form during CIRP and written a letter on 03.2.22 (recd on 090222)stating that as per NCLT, Kochi Order they arenot required to file any claim form. However they have been asked to file the claim form.